

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.1376 of 1998

Date of decision: 31st December, 1998.

Between:

N.Ramanjaneyulu. .. Applicant

and

1. The Post Master General, Kurnool.

2. The Superintendent of Post Offices,  
Guntakal Division, Guntakal,  
Ananthapur District. .. Respondents.

Counsel for the Applicant: Sri P.Krishna Reddy.

Counsel for the Respondents: Sri & V.Rajeswara Rao.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)



O.A.NO.1376/96.

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(by Hon'ble Sri R.Rangarajan,Member(A))  
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Heard Ms.Sarada for Sri Krishna Reddy for the applicant and Sri V.Rajeswara Rao for the respondents.

This O.A., was filed on 26.11.1996. Already ~~has~~ in the meantime ~~has~~ more than two years elapsed and lot of water flowed.

Another candidate has already been appointed. Hence, the candidate who has been appointed has to be impleaded in the O.A., /to give any direction in regard to the replacement of the selected candidate by the applicant herein. It is also necessary for the applicant to explain why the selection of the selected candidate is incorrect or irregular. That will lead to ~~whole~~ <sup>whole</sup> correction of the O.A., Affidavit. Considering the above points without viz.,/impleading the selected candidate and amendment to the O.A., it is not a proper course of action to dispose of this O.A. Hence, it is essential that the applicant shall file a fresh O.A., challenging the necessary orders.

The learned counsel for the applicant submitted that in that case the O.A., may become time-barred because of limitation. To assist the applicant and also to arrive at a final decision, the period from the date of filing of the present O.A., 26-11-1996 till today (31.12.1998)i.e., the date of

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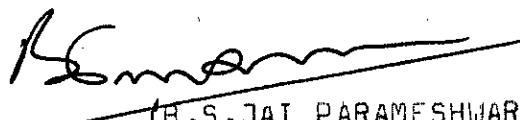
*J*

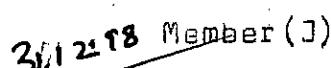
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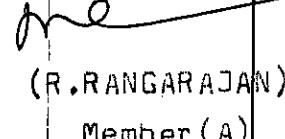
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passing of this Order, will not be counted for purpose of limitation. With this direction, the applicant may overcome the question of limitation to file a fresh O.A.

In view of what is stated above the O.A., is disposed of as withdrawn with liberty to the applicant to file a fresh O.A., for the same relief, impleading the proper and necessary parties. If a fresh O.A., is filed the period from 26.11.1996 till today (31.12.1998) ~~will~~ <sup>shall</sup> not be counted for purpose of limitation. No costs.

  
(B.S.JAI PARAMESHWAR)

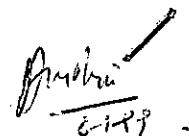
  
31/12/98 Member (J)

  
(R.RANGARAJAN)  
Member (A)

Date: 31st December, 1998.

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Dictated in open Court.

sss.

  
B.S.JAI  
PARAMESHWAR

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

copy to:

- 1) DR (A)
- 2) SPAY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESWAR :  
M(J)

DATED: 31-12-98

ORDER/JUDGMENT

M.R.A./C.P.No.

in  
OA. NO. 1376/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

